

COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : I beg to lay on the Table :

Gazette of India dated the 4th April, 1970.

[Placed in Library. See No. LT-3282/70].

(1) A copy each of the following Reports under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Annual Report of the Punjab Agro-Industries Corporation Limited, Chandigarh, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) Annual Report of the West Bengal Agro-Industries Corporation Limited, Calcutta, for the period ended the 31st March, 1969 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-3281/70].

(2) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

(i) The Gur (Regulation of Use) Amendment Order 1970 (Hindi and English versions) published in Notification No. G. S. R. 579 in Gazette of India dated the 30th March, 1970.

(ii) G. S. R. 586 published in Gazette of India dated the 4th April, 1970 rescinding the Inter-Zonal Wheat and Wheat Products (Movement Control) Order, 1969, published in Notification No. G. S. R. 997 dated the 16th April, 1969.

(iii) The Rajasthan Foodgrains, (Restrictions on Border Movement) Amendment Order, 1970, published in Notification No. G. S. R. 587 in

(3) A copy of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1970, published in Notification No. G. S. R. 553 in Gazette of India dated the 4th April, 1970, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958.

(4) A copy of Notification No. G. S. R. 554 published in Gazette of India dated the 4th April, 1970, issued under sub-section (2) of section 1 of the Rice-Milling Industry (Regulation) Amendment Act, 1968.

[Placed in Library. See No. LT-3283/70].

ANNUAL REPORT OF NATIONAL COOPERATIVE DEVELOPMENT CORPORATION, 1968-69

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI D. ERING) : I beg to lay on the Table a copy of the Annual Report (Hindi version) of the National Cooperative Development Corporation for the year 1968-69, under sub-section (3) of section 14 of the National Cooperative Development Corporation Act, 1962. [Placed in Library. See LT-3284/70].

COMMITTEE ON PUBLIC UNDERTAKINGS

(i) MINUTES

SHRI M. B. RANA (Broach) : Sir, I beg to lay on the Table Minutes of the sittings of the Committee on Public Undertakings relating to the Sixty-fifth Report on Mining and Allied Machinery Corporation limited.

(ii) SIXTY-FIFTH REPORT

SHRI M. B. RANA : Sir, I beg to present

[Shri M. B. Rana]

the Sixty-fifth Report of Committee on Public Undertakings on Mining and Allied Machinery Corporation Limited.

13.28 hrs.

MATTER UNDER RULE 377

BEATING BY POLICE OF SOME M. PS. AND S. S. P. DEMONSTRATORS ON 6-4-70

श्री एस० एम० जोशी (पूना) : अध्यक्ष महोदय, वह टैम्पल जांस द्वारा हिन्दुस्तान टाइम्स अखबार में लिखी गई चिट्ठी के बारे में उस रोज जब चर्चा हुई थी तो आपने कहा था...

MR. SPEAKER : He is ready with the statement.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : We have made extensive enquiries about the matter. I will give all the information that we have got in this matter. We made enquiries in Faridabad, as well as we made enquiries in our Foreigners Division. Our records do not show that anybody with the name of Temple Jones exists or has entered the country. We made enquiries in Faridabad and our enquiry so far has failed to reveal anybody of this name in Faridabad. The address was given as Pines, Faridabad, and our enquiry has not led us to anything named Pines in Faridabad. There is nothing like Pines there.

SHRI JYOTIRMOY BASU (Diamond Harbour) : This is done by Delhi Police who are going to face a judicial inquiry.

SHRI VIDYA CHARAN SHUKLA : You know, Faridabad is in Haryana. Delhi Police is a separate matter. We wanted to find out exactly where we can lay our hands. We have found that no person of this name as far as our records are concerned can be traced in India. Our enquiry in Faridabad has revealed that no such person has been even there. We will not let the matter rest here. We shall try to find out who exactly wrote the letter.

AN HON. MEMBER : Fabricated by the *Hindustan Times*.

श्री एस० एम० जोशी : यह तो जाली चिट्ठी है।

SHRI VIDYA CHARAN SHUKLA : We will try to find out everything so that we can come to proper conclusions.

SHRI JYOTIRMOY BASU : What did the Editor of the Newspaper say ?

श्री एस० एम० जोशी : यह मामला बहुत गम्भीर है। एक तो यह इंग्लिशमैन के नाम से चिट्ठी है जिनसे कि हमारे सम्बन्ध अच्छे हैं। यह एक जाली चिट्ठी लिखने का काम है। इसके बारे में आपने कहा था कि इसको प्रिविलेज कमेटी के पास ले जाने के बारे में सोचेंगे। चूँकि हिन्दुस्तान टाइम्स वालों ने वह चिट्ठी छापी है इसलिये उनकी भी जिम्मेदारी होती है।

अध्यक्ष महोदय : इस बारे में अभी और पता लगाया जायगा।

After his statement, you may send something in writing.

SHRI S. M. BANERJEE (Kanpur) : May I submit that I have already quoted a particular letter of Mr. Temple Jones? I also quoted the editorial comment of the *Hindustan Times* in which the Editor expressed his sorrow for it. After all freedom of the press is there. Naturally he sympathised with Shri Madhu Limaye and expressed his sentiments in that regard.

My purpose of bringing a privilege motion was this. It was said that this letter was fictitious. From Haryana some one has done this. It could not have been done in Delhi. Suppose the letter is fictitious. That means it is much more suspicious in bringing this to the notice of the *Hindustan Times*. I think that somebody in the *Hindustan Times* or some other machinery might be interested in slandering Shri Madhu Limaye publicly.